Maharashtra and Gujarat for setting up of a National Marine Police Training Institute. However, Central Government has decided to establish the Institute in Pindara village, district Devbhoomi Dwarka, Gujarat.

Setting up of Central Government establishments in Andhra Pradesh

82. SHRI T. G. VENKATESH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has assured the Andhra Pradesh to set up all the Central Government establishments that are in the Hyderabad under AP Reorganisation Act;

(b) if so, the details thereof;

(c) whether Government would provide the number of establishments proposed to be set up/set up in Andhra Pradesh during the last two years; and

(d) how many of the promises have been fulfilled and still how many are to be established, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) As per Section 93 of Andhra Pradesh Reorganisation (APR) Act, 2014 "The Central Government shall take all necessary measures as enumerated in the Thirteenth Schedule for the progress and sustainable development of the successor States within a period of ten years from the appointed day." The Thirteenth Schedule of APR Act provides for setting up of Institutions like Indian Institutes of Technology (IIT), Indian Institutes of Management (IIM), National Institute of Technology (NIT) etc. and infrastructural projects such as Steel, Refinery etc.

(d) Many establishments mentioned in the APR Act, 2014, such as IIT Tirupati, Indian Institutes of Science Education and Research (IISER) Tirupati, IIM Vishakhapatnam have started functioning in their transit campus, and NIT and IIIT Design and Manufacturing Kurnool are functioning in their temporary campus. Academic Session has started in all these Institutions. National Institute of Disaster Management (NIDM) has started functioning from rented premises at Vijaywada.

Division of Andhra Pradesh Bhawan

83. SHRI DHARMAPURI SRINIVAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government of Telangana has brought the matter of division of Andhra Pradesh Bhawan in New Delhi to the notice of the Ministry; (b) if so, the details of the discussions thereof; and

(c) whether the Ministry has arrived at any decision on the submissions made by the Telangana Government on this matter, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) Yes, Sir.

(b) and (c) The stand of Government of India has been communicated to both the States of Andhra Pradesh and Telangana to settle the matter as per Section 48 (1) of the Andhra Pradesh Reorganisation Act, 2014 which *inter alia* states that "in case of properties situated outside the existing State of Andhra Pradesh, such properties shall be apportioned between the successor States on the basis of population ratio."

Financial assistance to Telangana for loss due to unseasonal rains

84. SHRI DHARMAPURI SRINIVAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has received any proposal from Government of Telangana seeking financial assistance to the State which suffered great loss due to recent unseasonal rains, if so, the details thereof;

(b) whether Government has taken any decision on the proposal to send a central team to evaluate and ascertain the extent of loss caused due to untimely rains; and

(c) whether Government has taken any decision to release any interim funds to take up rehabilitation measures in all the municipalities of Telangana, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) Government of Telangana had submitted a memorandum projecting the demand of \gtrless 2203 crore for floods and cloudburst during 2016. Upon receipt of the memorandum, an Inter-Ministerial Central Team (IMCT) has been constituted to visit the affected areas of the State for an on-the-spot assessment of damages caused by the floods/cloudburst.

In order to support the affected people of the State, the Government of India had released assistance of \gtrless 108.00 crore, in advance, from State Disaster Response Fund (SDRF) to Telangana on 18th April, 2016. In addition, an amount of \gtrless 328.16 crore released from National Disaster Response Fund (NDRF) to the State Government on 8th April, 2016, for management of relief necessitated by natural disasters.